

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH**

(Virtual Hearing)

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)**

**: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.06.2024 AT 01:00 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/130/9/AMR/2022		9 of IBC	Southern Power Distribution Company of A.P. Limited Vs. Sudalagunta Sugars Limited
	IA(IBC)/412/2023	U/s 60(5) of IBC, 2016 r/w Rule 33 of IBBI ( Insolvency Resolution Process for Corporate Persons) Reg's 2016	Mrs Gaddam Sritha Shireen , Erstwhile IRP of Sudalagunta Sugars Limited Vs M/s Southern Power Distribution Company of A.P Limited

**ORDER**

**Present:** Ms. Sarvani Desiraju, Ld. Counsel for the OC.

Proxy counsel from the O/o Mr. TVL Narasimha Rao, Ld. Counsel for the CD.

Pleadings are completed. At the request of proxy counsel for the CD, for hearing, list the matter on 16.07.2024.

**IA (IBC)/412/2023:**

**Present:** Ms. Prabha Prasad, Ld. Counsel for the Applicant.

Ms. Sarvani Desiraju, Ld. Counsel for the Respondent.

Heard. Reserved for orders.

Sd/-

**SANJAY PURI  
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**